

O.A. No. 450 of 2012

Order dated: 19.06.2012

CORAM:

Hon'ble Shri C.R.Mohapatra, Member (Admn.)
&

Hon'ble Shri A. K. Patnaik, Member (Judl.)

Heard Mr. P.K.Khuntia, Ld. Counsel for the applicant and Mr. H.K.Tripathy, Ld. Counsel appearing for the Respondents-KVS, on whom a copy of this O.A. has already been served.

Applicant has filed this O.A. challenging his transfer from KV, Bhubaneswar-III, Mancheswar to KV, Jajpur vide Annexure-1 dated 04.06.2012. Ld. Counsel for the applicant submits that the representation preferred by the applicant vide Annexure-4 is still pending.

By filing a letter dated 06.06.2012 in the Court today, Mr. Tripathy, Ld. Counsel for the Respondents, submits that the applicant has already been relieved from KV, No.3, Bhubaneswar and, accordingly, this O.A. has become infructuous.

Having heard Ld. Counsel for the parties, since the applicant has already been relieved from his place, we dispose of this O.A. with direction to the Respondents to



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consider the pending representation under Annexure-4 and
pass reasoned order within one month.

Copy of this order be sent to the Respondents and
free copies of this order be made over to the Ld. Counsel for
the parties.


MEMBER (Judl.)


MEMBER (Admn.)

RK

